

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
AVNI ENERGY SOLUTIONS PRIVATE LIMITED**

1. Name of corporate debtor	AVNI ENERGY SOLUTIONS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28 th May, 2009
3. Authority under which corporate debtor is incorporated / registered	RGC, Hyderabad
4. Corporate Identity No./Limited Liability Identity Number of corporate debtor	U40300AP2009PTC063799
5. Address of the registered office and principal office (if any) of corporate debtor	APIC Industrial Area Locality, Plot No B2-3 Tirupati-517520, Andhra Pradesh
6. Date of closure of Insolvency resolution process	12 th FEBRUARY 2019
7. Liquidation commencement date of Corporate Debtor	01 st MAY 2019 (Order uploaded on 08 th May 2019)
8. Name, Address, E-mail address, Telephone Number and the registration number of the Liquidator	Mr. A.V.S. Krishna Mohan, Flat 402, Bhaskar Enclave, Road No.7, Nagarjuna Nagar Srinagar Colony, Hyderabad-500073 (Telangana) Email: avskmohan@gmail.com Phone: +918008705290(M) Reg. No. IBB/I/PA-001/IP- P00521/2017-18/10946
9. Last date for submission of claims	07 th June 2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, HYDERABAD BENCH II has ordered the commencement of liquidation of the AVNI ENERGY SOLUTIONS PRIVATE LIMITED on 01st MAY 2019.

The stakeholders of AVNI ENERGY SOLUTIONS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 07th JUNE 2019, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Hyderabad

Date: 9th May, 2019



A.V.S. Krishna Mohan
Liquidator for Avni Energy Solutions
Private Limited

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IP-P00521/2017-18/10946